



भारतीय दूरसंचार विनियामक प्राधिकरण Telecom Regulatory Authority of India नई दिल्ली New Delhi



दूरसंचार उपभोक्ता शिक्षा और संरक्षण निधि

TELECOMMUNICATION CONSUMERS EDUCATION AND PROTECTION FUND

वार्षिक लेखा ANNUAL ACCOUNTS

2020-2021

TELECOMMUNICATION CONSUMERS EDUCATION AND PROTECTION FUND Balance Sheet as at 31 March 2021				
			Amount in (Rs.)	
Particulars	Schedules	As at 31st March 2021	As at 31st March 2020	
Sources of Funds		The state of the s		
Corpus	В	81,12,83,763	73,57,42,611	
Total Funds Generated		81,12,83,763	73,57,42,611	
Application of Funds				
Bank Balances	С			
—in Fixed Deposit Accounts		56,06,38,759	56,06,38,759	
—in Flexi Accounts		22,59,48,503	17,06,26,550	
—in Savings Accounts		2,01,45,070	1,86,701	
Loans and Advances	D		5,79,277	
Other Current Assets	E	46,24,800	37,38,924	

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The accompanying schedules are an integral part of these financial statements

As per our report of even date

NEW DELH

Total Application of Funds

less: Current Liabilities and provisions

For RAPG & Co.

Chartered Accountant

FRN: 023603N

Partner

M.No. 518473

Place: New Delhi Date: 01-03-2022 For Telecommunication Consumers Education and Protection Fund

(73,370)

81,12,83,763

Secretary (TRAI) (Ex-Officio Presiding

member)

Pr. Advisor (CA & IT) (Ex Officio Member) Advisor (CA) (Convenor

(27,600)

73,57,42,611

Member)

Pr. Advisor (F&EA) (Ex officio Member)

Income and Expenditure Account for the year ended 31st March 2021 Particulars Schedules Year ended			Amount in (Rs.) Year ended	
Pai uculars	schedules	31st March 2021	31st March 202	
icome		2227.111.01.0022		
iterest on Fixed & Flexi Deposits		4,61,83,991	4,57,81,05	
ank Interest from SB		28,314	2,50,72	
xcess provision written back			1,14,75	
A		4,62,12,305	4,61,46,52	
xpenditure		1/00/20/000	- Jeziteloz	
ank Charges		87	39	
utreach Programmes Conducted by ROs.			37,17,06	
/orkshop by TRAI		100	B,81,07	
eminar by TRAI			21,48,39	
onsultancy charges		2,70,000	2,70,00	
dvertisiment (Print Media & Audio Visual)		19,81,532	66,06,93	
dvances (TDS) written off		19,81,332		
		2 22 200	7,22,32	
onsumer Awairness Programs by CAGs (prior period expenses)		2,23,300	3,99,31	
В		24,74,919	1,47,45,49	
urplus of Income over Expenditure transferred to Corpus (A-B)		4,37,37,386	3,14,01,03	
he accompanying schedules are an integral part of these financial st	atements			
s per our report of even date				
or RAPG & Co.	ForTe	elecommunication Consumers Educ	ation and Protection Fu	
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- TANIE NEW DET 1811		V Keydinand		
A Neeraj Kumar		Secretary (TRAI)	Advisor (CA) (Convenor	
		(Ex-Officio/Presiding member)	Member)	
		(Ex-Onicion residing member)	Memberj	
al all		0 4	100	
M. NO ELO		200		
M. No 518473				
M. NO 518473		Till N	11 langerale	
M. No 518473		We N	17 langirale	
lace: New Delhi		Pr. Advisor (CA & IT) (Ex	Pr. Advisor (FREA)	
No 518473		Pr. Advisor (CA & IT) (Ex Officio Member)	Pr. Advisor (FREA) (Ex officio Member)	

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		Amount in (Rs.
Particulars	Year ended 31st March 2021	Year ended 31st March 2020
Balance B/d	S AST PROFILE BOWL	Distrim th 2020
Cash In Hand		
Bank Balance	1,86,701	9,86,463
Receipts during the period		
Money Received from Service Providers	3,18,03,766	2,07,55,667
Bank Interest from SB account	28,314	2,50,725
nterest on Fixed/Flexi Deposits	4,52,98,115	4,51,56,401
Advances received back from RO (Net)	1,36,518	24,943
Total	7,74,53,413	6,71,74,199
Payments during the period		
Bank Charges	87	394
Advertisement Expenses	23,010	93,44,431
Designing and printing of handbooks		3,13,662
Work Shop Expenses		9,28,684
Expenses on CAGs for attending COPs	2,22,250	4,43,952
nvestments made in FD/Flexi	5,53,21,953	4,98,23,417
Consumer Outreach Programmes	•	37,17,065
Remuneration expenses including TDS	2,22,750	2,67,500
Advances for Advertisement Expenses (DAVP)	14,64,893	
Seminar expenses	•	21,48,394
Payment toward Expense Payable	25,350	-
TDS deposited	28,050	
Balance C/d		
Cash In Hand		
Bank Balance	2,01,45,070	1,86,701
Total	7,74,53,413	6,71,74,199
The accompanying schedules are an integral part		
Place: New Delhi		
Date: 8 (03 2022		
For RAPGE Co. Chartered Accountants & C.	For Telecommunication Consumers Education	and Protection Fun
FRN: 023603N		
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一一一覧 NEW DELHI) []	V. Rylinat	W
CA Neeraj Kumar	Secretary (TRAI)	Advisor (CA)
Partner	(Ex-Officio Presiding	(Convenor Member)
M NO 5184 73	member)	
318473	(no O	M janairale
	Pr. Advisor (CA & IT) (Ex	Pr. Advisor (F&EA)
Place: New Delhi		

TELECOMMUNICATION CONSUMERS EDUCATION AND PROTECTION FUND Schedules to the financial statements for the year ended 31 March 2021

Schedule A - Accounting Policies and Notes to accounts

i. ACCOUNTING POLICIES

a) Basis for preparation

The financial statements have been prepared on historical cost convention basis in accordance with the generally accepted accounting standards and principal formulated by the Institute of Chartered Accountants of India.

b) Accounting of Expenses

All expenses have been accounted for on an accrual basis.

c) Recognition of Receipts

The fund primarily has two different sources of receipts:

- i) One of the sources is in accordance with the provisions of sub regulation (1) of regulation 3 of Telecommunication Education & Protection Fund Regulations, 2007 (6 of 2007). According to this regulation, every service provider is required to deposit the specified amount within the stipulated time as mentioned in the said regulation. These amounts are accounted for on a receipt basis. These amounts are added to Fund's corpus and cannot be utilized for any kind of payments/expenditure.
- ii) The other source of receipt is Interest Income on the amounts received in in accordance with the clause (b) of sub regulation (2) of regulation (5) of Telecommunication Education & Protection Fund Regulations 2007(6 of 2007).
 - (i) Interest on FDR's are accounted for on an accrual basis.
 - (ii) Interest on SB accounts are accounted for on a receipt basis.

d) Investments

The investments have been valued at cost.

ii. NOTES TO ACCOUNTS

a) Formation of the Fund

The fund has come into existence on 15th of June 2007 vide **Notification No. 332/4/2006-QoS (CA)** and is regulated by the "Telecommunication Consumers Education and Protection Regulations 2007", formulated by the Telecom Authority of India by exercising the powers conferred upon it under section 36 of Telecom Regulatory Authority of India Act, 1997 (24 of 1997).

b) Corpus of the Fund

The corpus of the fund consists of the receipts from the service providers and the surplus of Income over Expenditure. During the year, the fund has received Rs.318,03766/- from the service providers.

c) Source of Expenses

During the year, the total expenses of Rs.24,74,919/- have been paid out of interest income received.

d) Payment to Auditors

The payment for the Audit of the Fund will be provided by the Telecom Regulatory Authority of India.

e) Taxation

The fund was established on 15th June 2007. The concern of "certificate of no tax liability" in favor of Fund was been taken up with the Central Board of Direct Taxes (CBDT), New Delhi vide letter dated 5th August 2008. After several correspondences & communications between TRAI, CBDT & Income Tax Department, CBDT vide its letter dated 10th July 2012 advised to obtain a separate PAN for the Fund and then proceed further for exemption certificate under Income Tax Act, 1961. Accordingly, a PAN has been applied in September 2012 under "Government" category. However, the Directorate of Income tax (Systems), New Delhi vide its letter dated 12th March 2014, informed that the fund is not covered under government category. Accordingly, PAN was allotted to the Fund in the category of "Trust".

As per the advice of the CBDT in their letter dated 10th July 2012 and instructions contained in CBDT letter dated 2nd June 2013, duly filled application form along with requisite documents, in prescribed format was submitted for granting exemption u/s 10(46) of the Income Tax Act, 1961.

Thus, no return of Income was filed nor provision for taxation has been made as management is hopeful that exemption u/s 10(46) of the Income Tax Act, 1961 will be notified since the inception of the Fund.

However, the last application filed with CBDT for granting exemption has become time barred, fresh application for exemptionis pending to be filed.

- f) Investments consist of Fixed Deposits with Banks.
- g) Receipts from Service Providers are subject to confirmations.
- h) The balance with DAVP is subject to reconciliations.

The accompanying schedules are an integral part of these financial statements.

As per our report of even date

For RAPG & Co.

Chartered Accountants & FRN: 023603N

CA Neeraj Kumar

Partner

M.No. 518473

Place: New Delhi Date: 01-03-2022

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For Telecommunication Consumers Education and Protection Fund

Secretary (TRAI) (Ex-Officio Presiding member)

> Pr. Advisor (CA & IT) (Ex Officio Member)

Advisor (CA) (Convenor Member)

Pr. Advisor (R&EA)

(Ex officio Member)

TELECOMMUNICATION CONSUMERS EDUC. Schedules to the financial statements for		1
Schedule B - Corpus	2020-21	Amount in (Rs.) 2019-20
Opening Balance Add:	735,742,611	683,585,913
Receipts from Service Providers	31,803,766	20,755,667
Surplus of Income Over Expenditure	43,737,386	31,401,031
	811,283,763	735,742,611
Schedule C - Current Assets, Loans And Advances	2020-21	2019-20
Schedule C - Cul Felit Assets, Loans And Advances	2020-21	2019-20
Cash In Hand		
Bank Balances with Scheduled Bank		
Fixed Deposit Accounts with Corporation Bank	560,638,759	560,638,759
with Corporation Bank - 140012 Flexi	165,873,994	125,465,531
with Corporation Bank - 140013 Flexi	60,074,509	45,161,019
	786,587,262	731,265,309
-in Savings Accounts		
with Corporation Bank - 800800	19,939,030	52,821
with Corporation Bank - 800803	100,000	100,000
with Corporation Bank - 140012 with Corporation Bank - 140013	53,566 52,474	18,304
with Corporation Bank - 140013	20,145,070	15,576 186,701
	20,143,070	100,701
Schedule D - Loans & Advances	2020-21	2019-20
Advances with Regional Offices		136,518
Advances with DAVP		442,759
		579,277
Schedule E - Interest Accrued	2020-21	2019-20
Interest Accrued on Fixed Deposits	4,624,800	3,738,924
	4,624,800	3,738,924
Schedule F - Current Liabilities & Provisions	2020-21	2019-20
Expense payable		
Consultancy charges	20,250	20,250
CAP BY CAGs		5,100
Payable to DAVP	50,870	
TDS Payable	2,250	2,250
	73,370	27,600





RAPG & Co.

CHARTERED ACCOUNTANTS

265, H - 17, IInd Floor Sector-7, Rohini, Delhi-85 Tel/Fax: 011-40856900 Email: rapg@rapg.in Website: www.rapg.in

Independent Auditors' Report

To the Members of Telecommunication Consumer Education and Protection Fund Mahanagar Doorsanchar Bhawan, Jahawarlal Nehru Marg, New Delhi - 110002

Report on the Audit of the Financial Statements

We have audited the accompanying financial statements of **Telecommunication Consumer Education and Protection Fund** ('TCEPF'), which comprise the Balance Sheet as at March 31, 2021, the Statement of Receipt and Payment Account and Income and Expenditure Account, for the year then ended, and a summary of significant accounting policies and other explanatory information.

Management's Responsibility for the Financial Statements

The management is responsible for the preparation of these financial statements that give a true and fair view of the financial position in accordance with the principals generally accepted in India, including the accounting standards and principals generally accepted in India. This responsibility also includes maintenance of adequate accounting records for safeguarding the assets and preventing and detecting frauds and other irregularities; selection and application of appropriate accounting policies: making judgements and estimates that are reasonable and prudent; and design, implementation and maintenance of adequate internal financial controls that were operating effectively for ensuring the accuracy and completeness of the accounting records, relevant of the preparation and presentation of the financial statements that give a true and fair view and are free from material misstatement, whether due to fraud or error.

Auditors' Responsibility for the Audit of the Financial Statements

Our responsibility is to express an opinion on these (standalone) financial statements based on our audit. We have taken in to account the Accounting and Auditing Standards as issued by ICAl. Those Standards require that we comply with ethical requirements and plan and perform the audit to obtain reasonable assurance about whether the financial statements are free from material misstatement.

As audit involves performing procedures to obtain audit evidence about the amounts and the disclosure in the financial statements. The procedure selected depends on the auditor's judgement, including the assessment of the risk of material misstatement of the financial statements. whether due to fraud or errors In making those risk misstatement of the auditor considers internal financial control relevant to the entity's preparation of the financial statements that give a true and fair view in order to design audit procedures that are appropriate in the circumstances, but not for the purpose of expressing an opinion on whether the entity has in place an adequate financial controls system over financial reporting and the operating effectiveness of such controls.

